

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 480/TT/2020**

**Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period for Combined Asset: Transmission System associated with Neyveli Lignite Corporation – II (NLC-II) Expansion Project in Southern Region.

**Date of Hearing** : 20.4.2021

**Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Karnataka Power Transmission Corporation Ltd.  
& 17 Others

**Parties present** : Shri S. S. Raju, PGCIL  
Shri A. K. Verma, PGCIL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri D. K. Biswal, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for Combined Asset: Transmission System associated with Neyveli Lignite Corporation–II (NLC-II) Expansion Project in Southern Region.

b. The effective date of commercial operation of the transmission asset is 1.1.2010. The transmission tariff for 2009-14 tariff period was trued up and tariff for the 2014-19 tariff period was approved by the Commission vide order dated 25.4.2016 in Petition No. 32/TT/2015.



- c. Initially, no ACE was claimed during the 2014-19 tariff period. However, in the instant petition ACE has been claimed in 2014-19 tariff period on account of new liability towards final payment of land compensation of 400/230 kV Pugalur (Karur) Sub-station as per the orders of the Court. The ACE has been claimed under Regulation 14(3)(i) of the 2014 Tariff Regulations. Relevant documents related to Revenue Department for land acquisition have been submitted. ACE has not been claimed in 2019-24 tariff period.
- d. Additional submissions have been filed vide affidavit dated 12.4.2021.
- e. No reply has been received from any of the Respondents.
3. In response to a query of the Commission about the Court orders, the representative of the Petitioner submitted that the court case for enhanced compensation for land was pending at the time of filing the petition for determination of tariff for 2014-19 tariff period. However, ACE was not claimed then as there was no liability and subsequently the liability arose from the court order and hence requested to allow during truing-up. He further submitted that the Petitioner has already paid the additional compensation as per the court order.
4. None of the Respondents appeared.
5. After hearing the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

